



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १२, अंक २९ (३)]

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असाधारण क्रमांक ६४

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले
विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra State Commission for Scheduled Tribes (Amendment) Bill, 2026 (L. A. BILL No. XXXV of 2026), introduced in the Maharashtra Legislative Assembly on the 22nd June 2026, is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,
Secretary (Legislation) to Government,
Law and Judiciary Department.

L. A. BILL No. XXXV OF 2026.

A BILL

*to amend the Maharashtra State Commission for Scheduled Tribes
Act, 2025.*

WHEREAS both Houses of the State Legislature were not in session;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Tribes Act, 2025, for the purposes hereinafter appearing ; and, therefore, promulgated the Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 on the 25th May 2026 ;

Mah. XXXVI
of 2025.

Mah.
Ord. IV
of 2026.

AND WHEREAS it is expedient to replace the said Ordinance, by an Act of the State Legislature; it is hereby enacted in the Seventy-seventh Year of the Republic of India as follows :—

Short title and commencement. **1.** (1) This Act may be called the Maharashtra State Commission for Scheduled Tribes (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 25th May 2026.

Amendment of section 2 of Mah. XXXVI of 2025. **2.** In section 2 of the Maharashtra State Commission for Scheduled Tribes Act, 2025 (hereinafter referred to as “the principal Act”), in clause (b), after the word “Chairperson”, the word “, Vice-Chairperson” shall be inserted.

Mah.
XXXVI
of 2025.

Amendment of section 3 of Mah. XXXVI of 2025. **3.** In section 3 of the principal Act, in sub-section (2), after clause (a), the following clause shall be inserted, namely:—

“(a-1) a Vice-Chairperson, who shall be nominated from amongst the members;”.

Repeal of Mah. Ord. IV of 2026 and saving. **4.** (1) The Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 is hereby repealed.

Mah.
Ord. IV
of 2026.

(2) Notwithstanding such repeal, anything done or any action taken (including any notification, rules or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or, as the case may be, issued under the corresponding provisions of the principal Act, as amended by this Act.

STATEMENT OF OBJECTS AND REASONS

The Maharashtra State Commission for Scheduled Tribes Act, 2025 (Mah. XXXVI of 2025) is enacted to provide for constitution of the Maharashtra State Commission for Scheduled Tribes with a view to protect and safeguard the interests of the Scheduled Tribes in the State of Maharashtra and to recommend remedial measures for their welfare and development and for the matters connected therewith or incidental thereto.

2. Section 3 of the said Act provided for constitution of the Maharashtra State Commission for Scheduled Tribes which consisted of a Chairperson and Members. The National Commission for Scheduled Tribes constituted under article 338-A of the Constitution of India comprises of a Chairperson, Vice-Chairperson and other Members. It was considered expedient to appoint a Vice-Chairperson also on the State Commission similar to the composition of the National Commission.

3. As both Houses of the State Legislature were not in session and the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to amend the Maharashtra State Commission for Scheduled Tribes Act, 2025, for the purposes aforesaid, the Maharashtra State Commission for Scheduled Tribes (Amendment) Ordinance, 2026 (Mah. Ord. IV of 2026) was promulgated by the Governor of Maharashtra on the 25th May 2026.

4. The Bill is intended to replace the said Ordinance by an Act of the State Legislature.

Mumbai,
Dated the 16th June 2026.

ASHOK WOUIKE,
Minister for Tribal Development.